

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 19th day of April 2002.

QUORUM : HON. MR. C. S. CHADHA, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

O. A. No. 839 of 1999.

1. Rajeev Kumar Srivastava s/o Sri R.N. Lal r/o D-64/122-D,
Sigra, Varanasi posted as Commercial Controller, North
Eastern Railway, Varanasi.

2. Santosh Kumar Srivastava a/o Sri K.M. Srivastava r/o
C-7/59-A, Senpura, Chetganj, Varanasi posted as Commercial
Controller, North Eastern Railway, Varanasi.

..... Applicants.
Counsel for applicants : Sri V.K. Srivastava

Varanus

1. Union of India through its General Manager, North Eastern Railway, Gorakhpur.

2. Divisional Rail Manager, North Eastern Railway, Varanasi.

3. Divisional Commercial Manager, N.E. Railway, Varanasi.

4. Senior Divisional Personnel Officer, N.E. Railway, Varanasi
Counsel for respondents : Sri A.K. Gaur.

Counsel for respondents : Sri A.K. Gaur.

ORDER (ORAL)

BY HON. MR. C. S. CHADHA, A.M.

The case of the applicant is that he is working as Commercial Controller since 1992-93 and in the selection held for the regularisation to the said post in 1999 he was not called for the same against which he made a representation to the authorities concerned. Counsel for the applicant states that the representation of the applicant in this regard has not been decided. Since this averment has not specifically been denied by the respondents in the Counter affidavit, it is presumed that a representation is still pending. We feel that in the interest of justice respondents may pass a reasoned speaking order on the representation

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already existing with them as well as a fresh representation which the applicant may file within a period of three months from filing a copy of this order.

No order as to costs.

Am

J.M.

Asthana/
22.4.02.

Ed Gauthier

A.M.